

Liabilities) Order, 1947 (Order No. GGO. 18 dated 14.8.1947), to the Union of India.

**Hindustan Aeronautics Ltd.**

2018. SHRI J. H. PATEL: Will the Minister of DEFENCE be pleased to state:

(a) whether workers of the Hindustan Aeronautics Ltd. had demanded payment of dearness allowance at Central Government rates and also payment of wages for the seven days of lock out in November, 1966;

(b) whether Government have taken steps to expedite the payment; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) Yes, Sir.

(b) and (c). The demands relating to the dearness allowance were discussed between the management and the labour Union. An agreement has been concluded providing for the payment of an *ad hoc* allowance at agreed rates.

The demand for payment of wages for the lock-out period during November 1966 has not been agreed to by the Management on the ground that the lock-out had been declared in consequence of an illegal strike.

**Assistant Producers, A.I.R.**

2019. SHRI M. MEGHACHANDRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the post of Assistant Producer is being abolished from the All India Radio;

(b) if not, the number of stations of A.I.R., where the posts of Assistant Producers are newly appointed; and

(c) whether Assistant Producers will also be appointed for A.I.R. Imphal?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) No, Sir.

(b) Two new posts have been created recently, one at Pondicherry and the other at Agartala. These posts have not, however, been filled as yet. Of the six existing vacancies of Assistant Producer at various stations, one at Delhi Station has been filled recently by making a fresh appointment. Steps are being taken to fill the other vacancies also.

(c) This will depend on programme requirements.

12.05 hrs.

POINT RE: STARRED QUESTION NO. 214

SHRI SAMAR GUHA (Contai): Sir, this morning I had written a letter to you begging your indulgence to allow me to ask a question on this (S. Q. No. 214). It was going on for 20 minutes and I patiently waited, but you did not call me. I have a certain authority to speak on the subject. I have written a book and I have sent that book also to you. I am extremely sorry that you have not called me.

MR. SPEAKER: The hon. Member may please sit down. After all, this question does not stand in the name of the hon. Member (Interruption). Order order. I have heard the hon. Member. He has exhausted all his excitement and he has sit down himself. Let me now explain the position. At least fifteen hon. Members were there who wanted to put supplementaries. After one or two hon. Members had put questions when I was turning this side some leaders got up and I allowed them. Then Shri Abdul Ghani Dar put a question on which there was some excitement and there was shouting. Was it within my hands to stop it? The hon. Member had already

given me notice and written to me asking indulgence to allow him to say a few lines to prepare the background for asking a question. He also sent me a book. Of course, he is a learned scholar and he has written books. But during the Question Hour on a supplementary he cannot trace the background and all that (*Interruption*). Even then I wanted to give him time at the end. I thought his supplementary must be the last. From the way he had written I thought he would take a long time preparing background and all that. Therefore, I thought of allowing him to put the last supplementary so that there was no trouble. In the meanwhile this trouble started. I did not anticipate this trouble. What can I do? Instead of my sympathising with the hon. Member he should sympathise with me.

SHRIMATI TARKESHWARI SINHA (Barh): Sir, I rise to a point of order. I would like to crave your indulgence in pointing out that the hon. Member here while putting a supplementary question....

SHRI K. LAKKAPPA (Tumkur): Sir, under what rule is the hon. Member raising this point of order... (*Interruptions*).

MR. SPEAKER: Order, order. I would request the hon. Lady Member not to rake up that issue now. There is no point of order. Her point of order will itself create further trouble.

SHRIMATI TARKESHWARI SINHA: Please hear me. I would beg of you....

SHRI K. LAKKAPPA: Sir, under what rule is she raising this point of order? She has no right to speak now.

SHRIMATI TARKESHWARI SINHA: Sir, kindly hear me and then rule it out if you consider it to be out of order.

MR. SPEAKER: I would request the hon. Member to hear me before I hear her. She wants to raise a point of order. She has every right to raise a point of order. But the Question Hour is over. On the Question Hour she has no right to raise a point of order. I have already passed on to the next item and called Shri Yashpal Singh to call the attention of the Minister of External Affairs. On that issue if the hon. Member has any point of order I am prepared to hear her. I do not want to go back and allow a point of order now about what happened during the Question Hour. If she is going to point out something about the questions put or answers given, I am not allowing her to do that. A point of order is to be raised about the business that is before the House. The business before the House now is "Calling Attention to matter of urgent public importance". If the hon. Member has anything to say about that, I can allow her.

SHRIMATI TARKESHWARI SINHA: Sir, you may rule it out, but I want to raise it because it concerns the record.

MR. SPEAKER: I am not allowing that now. By referring to the record the hon. Member wants to go back to the Question Hour. I am not allowing that. As I said, a point of order must be on the subject that is before the House and the subject now before the House is "Calling Attention Notice". Whatever she has to say about that I am prepared to hear.

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

TALKS HELD WITH US OFFICIALS IN DELHI.

श्री यशपाल सिंह (देहरादून) : अध्यक्ष महोदय, मैं अखिल भारतीय लोक महत्त्व के निम्नलिखित विषय की ओर वैदेशिक-कार्य